

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

11. **IA-2146/2024 in C.P.(IB)/485(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.05.2024**

NAME OF THE PARTIES: VSJ Investments Private Limited
Vs
Kishore Shantilal Parekh

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Vidit D. Kumat, Ld. Counsel for the Applicant present. Mr. Kenneth Martin, Ld. Counsel for the Respondent/Personal Guarantor present.
2. Resolution Professional filed report under Section 99 of IBC, 2016. Both RP and Financial Creditor are directed to serve report upon the Personal Guarantor and file proof of service. The Personal Guarantor is directed to file reply within two weeks after receipt of report. Copy of the reply to be served upon the RP and Financial Creditor in advance of the next date of hearing.
3. List this matter on **24.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)